CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT
AND
OFFER OPENING PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF
GAYLORD COMMERCIAL COMPANY LIMITED

(Regd. Office: 618, Krishna, 6th Floor, 224, A.J.C Bose Road, Kolkata- 700 017)

This Advertisement is being issued by VC Corporate Advisors Private Limited, on behalf of Vista Vyapaar Private Limited (hereinafter referred to as "**the Acquirer**") alongwith Mr. Ankit Jain (hereinafter referred to as "**Person Acting in Concert**" or "**PAC**") pursuant to regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended **("SEBI (SAST) Regulations")** in respect of Open Offer **("Offer")** for the acquisition of 1,66,400 (One Lac Sixty Six Thousand Four Hundred Only) fully paid-up equity shares of Rs. 10/- each, representing 26.00 % of the equity and voting share capital of Gaylord Commercial Company Limited (hereinafter referred to as the "**Target Company**" or "**GCCL**"). The Detailed Public Statement ("**DPS**") pursuant to the Public Announcement ("**PA**") made by the Acquirer and PAC has appeared in The Financial Express (English Daily) all editions, Jansatta (Hindi Daily) all editions and Kalantar (Bengali Daily) on 28.09.2012.

1. The Offer Price is Rs. 20/- (Rupees Twenty Only) per equity share payable in cash ("**Offer Price**"). There has been no revision in the Offer Price.
2. Committee of Independent Directors ("**IDC**") of the Target Company recommend acceptance of the Open Offer made by the Acquirer and PAC, as the Offer Price of Rs. 20/- (Rupees Twenty Only) per equity share is higher than the fair value per equity share of the Target Company which is Rs. 10.87 (Rupees Ten and Eighty Seven Paise Only) as certified by the Chartered Accountant.

   The recommendation of IDC was published in the aforementioned newspapers on 09.01.2013.
3. There has been no competitive bid to this Offer.
4. The Letter of Offer ("**LOF**") has been dispatched to all the Public Shareholders of Target Company on 04.01.2013.
5. Please note that a copy of the LOF along with the Form of Acceptance-cum-Acknowledgement is available on the website of Securities and Exchange Board of India (SEBI), www.sebi.gov.in, and also on the website of Manager to the Offer, www.vccorporate.com and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/ non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:
   - **a) In case of physical shares**: Name, address, distinctive numbers, folio nos., number of shares tendered together with the original Equity Share certificate(s), valid transfer deeds with the details of the buyer kept blank, so as to reach to the Registrar on or before 24.01.2013.
   - **b) In case of dematerialized shares**: Name, address, number of shares tendered, DP Name, DP ID, Beneficiary Account No. and a photocopy of delivery instruction in "Off Market" mode or counterfoil of the delivery instructions in "Off Market" mode, duly acknowledged by DP in favour of the Special Depository Account:

DP Name	Lohia Securities Limited	DP ID	12022100
Client ID	00001001	Depository	Central Depository Services (India) Limited
Account name	VISTA VYAPAAR PVT. LTD. – OPEN OFFER- OPERATED BY- NICHE TECHNOLOGIES PVT. LTD.		

6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer had been submitted to SEBI on 05.10.2012. We have received the final observations in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its Letter No. Letter No. CFD/DCR/OW/28970/2012 dated 26.12.2012 which has been incorporated in the LOF.
7. **Any other material change from the date of Public Announcement (PA):**
   – The Offer has been made to all the shareholders of the Target Company (Registered or Un-registered), except the Acquirer, the Sellers and the Person Acting in Concert with them. Except this there are no other material changes from the date of PA till the date of filing Final Letter of Offer with SEBI.
8. **Schedule of Activities:**

Activity	Original Date	Original Day	Revised Date	Revised Day
Date of the Public Announcement	September 21, 2012	Friday	September 21, 2012	Friday
Publication of Detailed Public Statement in newspapers	September 28, 2012	Friday	September 28, 2012	Friday
Last date for making a Competing Offer	October 22, 2012	Monday	October 22, 2012	Monday
Identified Date*	November 02, 2012	Friday	December 28, 2012	Friday
Date by which Letter of Offer were dispatched	November 09, 2012	Friday	January 05, 2013	Saturday
Date of commencement of tendering period	November 20, 2012	Tuesday	January 11, 2013	Friday
Date of closure of tendering period	December 04, 2012	Tuesday	January 24, 2013	Thursday
Date by which communicating rejection/ acceptance and payment of consideration for applications accepted	December 18, 2012	Tuesday	February 08, 2013	Friday

** Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer, the Sellers and the Person Acting in Concert with them) are eligible to participate in the Offer any time before the Closure of the Offer.*

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER AND PAC:

VC CORPORATE ADVISORS PRIVATE LIMITED
SEBI Registration No. INM000011096
(Contact Person: Ms. Urvi Belani)
31, Ganesh Chandra Avenue,
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Tel : (033) 2225-3940
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E-mail: mail@vccorporate.com

Place: Kolkata **Date: 10.01.2013**